

ocation No. G.S.R. 579(E) in Gazette of India dated the 17th December, 1978.

(ii) The All India Services (Provident Fund) Amendment Rules, 1979, published in Notification No. GSR 295 in Gazette of India dated the 24th February, 1979. [Placed in Library. See No. LT-4042/79.]

**NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT, 1944, CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH):** I beg to lay on the Table:—

(1) A copy of the Central Excises (Second Amendment) Rules, 1979, (Hindi and English versions), published in Notification No. G.S.R. 120(E) in Gazette of India dated the 1st March, 1979, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4043/79.]

(2) A copy each of Notification Nos. G.S.R. 184(E) to G.S.R. 203 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1979 regarding Customs Duty changes and exemptions as announced in Parliament while presenting the Budget for the year 1979-80, under section 159 of the Customs Act, 1962, together with an explanatory note. [Placed in Library. See No. LT-4044/79.]

(3) A copy each of Notification Nos. GSR 107(E) to GSR 119(E) and GSR 121(E) to 183 (E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1979 regarding Central Excise Duty changes and exemptions as announced in Parliament while presenting the Budget for the year 1979-80, issued under the Central Excise Rules, 1944, together with an explanatory memorandum [Placed in Library. See No. LT-4045/79.]

12.05 hrs.

**COMMITTEE ON PUBLIC UNDERTAKINGS**

**MINUTES**

**SHRIMATI CHANDRAVATI (Bhivani):** I beg to lay on the Table the minutes of the sittings relating to second, Fifth, Seventh, Ninth and Fifteenth Reports of the Committee on Public Undertakings on Central Inland Water Transport Corporation.

**MESSAGE FROM RAJYA SABHA**

**SECRETARY:** Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Merchant Shipping (Second Amendment) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 28th November, 1978, has been passed by Rajya Sabha at its sitting held on the 5th March, 1979, with the following amendments:

*Enacting Formula*

1. That at page 1, line 1, for the word "Twenty-ninth" the word "Thirtieth" be substituted.

*Clause 1*

2. That at page 1, line 3, the word "Second" be omitted.

3. That at page 1, line 4, for the figure "1978" the figure "1979" be substituted.

*Clause 2*

4. That at page 1, line 13, for the words brackets and figure "(Second Amendment) Act, 1978" the words, brackets and figure "(Amendment) Act, 1979" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business